

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
02-07-2024 AT 10:30 AM**

CP (IB) No. 23/95/HDB/2024
u/s. 95 of IBC, 2016

IN THE MATTER OF:

IDBI Bank Ltd

...Petitioner

AND

Mr. Nama Seethaiah, Personal Guarantor &
M/s. Trichy Tanjavur Expressways Ltd

...Respondent

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

Learned Counsel Mr B Harinath Rao, for Financial Creditor alone present through Video Conference.

Learned Counsel Mr Rajashekhar Rao Salvaji, for Personal Guarantor present through Video Conference.

Resolution Professional called absent.

Despite direction to file Resolution Professional report within 10 days, report not filed.

Let the Resolution Professional file his report within a week, in default the matter will be taken seriously.

Let the Resolution Professional also explain why the report has not filed within the time.

For Resolution Professional report, call on 10.07.2024.

Later Mr KMK Prasad, Resolution Professional and Learned Counsel Smt JVL Bharati, for Resolution Professional present through Video Conference.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)